

A

BILL

to amend the Sikkim Industries Licensing Act, 1982.

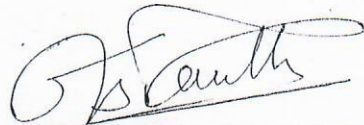
Be it enacted by Legislature of Sikkim in the Seventy-second year of the Republic of India as follows:-

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|--|----|---|
| Short Title and commencement               | 1. | (1) This Act may be called the Sikkim Industries Licensing(amendment) Act,2021<br>(2) It shall come into force at once  |
| Amendment of Section4(1)                   | 2. | In the Sikkim Industries Licensing Act, 1982 (hereinafter referred to as the "Principal Act") in section 4, in sub-section (1), for the words "not exceeding rupees ten thousand as may be prescribed", the words "prescribed as under" shall be substituted.   |
| Insertion of clause 4(1) (a)(b)(c) and (d) | 3. | In the Principal Act, after sub-section(1) of section 4, the following new clauses shall be inserted, namely:-<br>“(a) Rs.3,000 per annum for Industrial units having their investment upto Rs. 25 lacs ( Micro Units )in Plant and Machineries.<br>(b) Rs. 15,000 per annum for industrial units having their investment of Rs. 25 Lacs to Rs. 5 Crores (Small units) in Plant and Machineries.<br>(c) Rs. 1,50,000 per annum for Industrial units having their investment of Rs. 5 Crores to Rs. 10 Crores (medium Units) in Plant and Machineries.<br>(d) Rs. 3,00,000 per annum for Industrial units having their investment of Rs.10 Crores and above (Large Units) in Plant and Machineries.”   |
| Amendment of Section 5                     | 4  | In the principal Act in Section 5,-<br>(a) in sub-section (1), for the words "ten years" the words "five years" shall be substituted.<br>(b) for existing sub-section(2), the following shall be substituted, namely:-<br>“(2) the last date for applying for renewal of the license shall be 31 <sup>st</sup> March of the fifth year and an amount of double of the prescribed license fee shall be levied if the same is not renewed within the 30 <sup>th</sup> of April.”<br>(c) after sub-section(2) the following new sub -section (3) shall be inserted namely:-<br>“(3) All the manufacturing Industrial Units already established within the State of Sikkim and Service provider registered under the relevant Act and Rules shall compulsorily apply for the Industrial license with immediate effect.” |

STATEMENT OF OBJECTS AND REASONS

Whereas it is felt expedient to amend the Sikkim Industries Licensing Act, 1982 to enhance the amount of license fee as per the investment of the industrial units in their plant and machineries in the interest of the industrial development of the State.

With this object in view, the Bill has been framed.



(BEDU SINGH PANTH)

MINISTER-IN-CHARGE

DEPARTMENT OF COMMERCE & INDUSTRIES

**B. S. Panth**  
**MINISTER**  
Tourism & Civil Aviation and  
Commerce & Industries Deptt.  
Government of Sikkim

## FINANCIAL MEMORANDUM

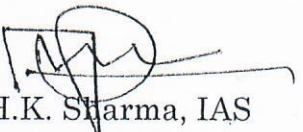
No extra financial implication to the Government will be effected by this Amendment. Instead, early and regular remittance of License fee is envisaged.

## MEMORANDUM REGARDING DELIGATED LEGISLATION

.....NIL.....

Recommendation of the Governor under Article 207(1) of the Constitution of India.

The Governor having been informed of the Bill has been pleased to recommend the introduction and consideration of the said Amendment Bill by the Sikkim Legislative Assembly.



H.K. Sharma, IAS

Secretary  
Commerce & Industries Dept.  
Government of Sikkim  
Secretary to the Government of Sikkim  
Commerce and Industries Department.